

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No. 256 of 2016

Lakhan Kumar Mehta @ Lakhan Prasad Mehta, S/o Sahdeo Mahto, Resident of vill-Mayapur (Pabra), P.O.-Pelawal & P.S.- Katkamsandi, District-Hazaribag

... **Petitioner**

Versus

(1) The State of Jharkhand
(2) Sabita Devi, W/O Lakhan Kumar Mehta, Permanent resident of vill-Mayapur (Pabra), P.O.-Pelawal & P.S.-Katkamsandi, District-Hazaribag

At present resident of- D/O Badri Mahto, vill-Ghaghra, P.O. & P.S.-Ichak, Dist-Hazaribag

... **Opposite Parties**

CORAM : HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR

For the Petitioner : Mr. Awnish Shankar, Advocate
For the State : Mr. Sandip Kumar Burnwal, A.P.P
For the Opposite Party No.2: Mr. Om Prakash Singh, Advocate

06/08.07.2020

Hearing of this criminal revision petition has been convened and conducted through Video-Conferencing.

The husband has challenged the judgment in M. Case No. 118 of 2010 by which he has been directed to pay Rs. 3000/- to his wife and Rs.2500/- each to both his children, cumulatively Rs.8000/- per month for their maintenance.

Mr. Awnish Shankar, the learned counsel for the petitioner submits that parties have amicably settled their dispute and now Opposite Party No. 2 has joined company of her husband with her minor children.

The learned counsel for the petitioner seeks permission to withdraw this criminal revision petition.

Accordingly, Criminal Revision No. 256 of 2016 is dismissed as withdrawn.

(Shree Chandrashekhar, J.)